

HIGH COURT OF SIKKIM
GANGTOK

No. 66 /HCS

Dated: 16/3/2019

NOTIFICATION

Hon'ble the Chief Justice is pleased to appoint Ms. Yeshoda Rai, Advocate as Oath Commissioner for the South District for a term of 2 (two) years, from the date of issuance of the Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 297 of the Code of Criminal Procedure, 1973 and Section 3 (2) of the Oaths Act, 1969.

The Oath Commissioner shall act in accordance with Rule, 9, 10, 11, 12 and 16 of "The Sikkim Oath Commissioners (Appointment & Control) Rules, 2008".

The remuneration for attestation of affidavit is as under:-

- (a) Attestation at the Court Premises: Rs. 100/- per affidavit.
- (b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

By Order,

Sd/-

REGISTRAR GENERAL

Memo No. 8 (35) Confdl/HCS/ 16389-426

Dated: 16.3.19

Copy to:-

1. The Advocate General, Government of Sikkim, Gangtok.
2. The Additional Advocate General, Government of Sikkim, Gangtok.
3. The Chief Secretary, Government of Sikkim, Gangtok.
4. The Legal Remembrancer -cum- Law Secretary, Law Department, Government of Sikkim, Gangtok.
5. The District & Sessions Judge (North) at Mangan.
6. The District & Sessions Judge (East) at Gangtok.
7. The District & Sessions Judge (South) at Namchi.
8. The Member Secretary, Sikkim State Legal Services Authority, Development Area, Gangtok.
9. The District & Sessions Judge (West) at Gyalshing.
10. The District & Sessions Judge (Spl. Div. -II) at Gangtok.
11. The District & Sessions Judge (Spl. Div. -I)I/C at Gangtok.
12. The Director, Sikkim Judicial Academy, Sokeythang, Gangtok.
13. The Chief Judicial Magistrate-cum- Civil Judge (South) at Namchi.
14. The Chief Judicial Magistrate-cum- Civil Judge (North) at Mangan.
15. The Chief Judicial Magistrate-cum- Civil Judge (West) at Gyalshing.

15. The Chief Judicial Magistrate-cum- Civil Judge (North) at Mangan.
16. The Chief Judicial Magistrate-cum- Civil Judge (West) at Gyalshing.
17. The Chief Judicial Magistrate-cum- Civil Judge (East)I/C at Gangtok.
18. The Civil Judge-cum- Judicial Magistrate (East) at Gangtok.
19. The Civil Judge-cum-Judicial Magistrate, Chungthang Sub- Division, North Sikkim stationed at Gangtok..
20. The Civil Judge –cum- Judicial Magistrate, Soreng Sub- Division, West Sikkim.
21. The Civil Judge-cum-Judicial Magistrate, Rongli Sub- Division (I/C), East Sikkim.
22. The Civil Judge-cum-Judicial Magistrate, Rangpo Sub- Division (I/C), East Sikkim.
23. The Civil Judge-cum-Judicial Magistrate, Jorethang Sub- Division(I/C), South Sikkim.
24. The Civil Judge-cum-Judicial Magistrate, Yangang Sub- Division(I/C), South Sikkim.
25. The Civil Judge-cum-Judicial Magistrate (West) at Gyalshing.
26. The Civil Judge-cum-Judicial Magistrate (South) at Namchi.
27. The Civil Judge-cum-Judicial Magistrate (North) at Mangan.
28. The District Magistrate (East) at Gangtok.
29. The District Magistrate (North) at Mangan.
30. The District Magistrate (South) at Namchi.
31. The District Magistrate (West) at Gyalshing.
32. The President, Bar Association of Sikkim.
33. The President, Namchi Bar Association, South Sikkim.
34. The Additional Secretary (Confdl), Home Department for publication in the Government Gazette.
35. P.A. to the Registrar General, High Court of Sikkim.
36. P.A. to the Registrar, High Court of Sikkim.
37. The NIC, High Court of Sikkim.
38. Notice Board.
39. File and
40. Guard file.


16.8.19
REGISTRAR

**HIGH COURT OF SIKKIM
GANGTOK**

No. 65./HCS

Dated: 16/3/2019

NOTIFICATION

In continuation of Notification No. 57/HCS dated 17.03.2017, the Hon'ble High Court is pleased to extend the term of appointment of the following Advocates as Oath Commissioners for the South District for a term of two years, from the date of issuance of Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure 1908, Section 297 of the Code of Criminal Procedure 1973 and Section 3 (2) of the Oath Act, 1969.

Sl. No.	Name
1.	Ms. Anusha Thapa
2.	Mr. Bhushan Gurung
3.	Ms. Geeta Subba
4.	Ms. Kesang Doma Bhutia
5.	Mrs. Kharka Maya Rai
6.	Mr. Nirmal Kumar Berdewa
7.	Ms. Pabitra Pradhan
8.	Ms. Prasuna Sharma
9.	Ms. Punam Rai
10.	Ms. Reshma Tiwara
11.	Mr. Sashi Kumar Rai
12.	Mr. Sonam Jigme Bhutia
13.	Ms. Sushila Thapa
14.	Mr. Vivek Chandra Rai
15.	Ms. Yangzee Pinasha

The Oath Commissioners shall act in accordance with Rule, 9, 10, 11, 12 and 16 of "The Sikkim Oath Commissioners (Appointment & Control) Rules, 2008".

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- (b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

By Order,


Sd/-
REGISTRAR GENERAL

Memo No. 8 (35) Confdl/HCS/16427-63

Dated: 16.3.19

Copy to:-

1. The Advocate General, Government of Sikkim, Gangtok.
2. The Additional Advocate General, Government of Sikkim, Gangtok.
3. The Chief Secretary, Government of Sikkim, Gangtok.
4. The Legal Remembrancer -cum- Law Secretary, Law Department, Government of Sikkim, Gangtok.
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6. The District & Sessions Judge (East) at Gangtok.
7. The District & Sessions Judge (South) at Namchi.
8. The Member Secretary, Sikkim State Legal Services Authority, Development Area, Gangtok.
9. The District & Sessions Judge (West) at Gyalshing.
10. The District & Sessions Judge (Spl. Div. -I)I/C at Gangtok.
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39. Guard file.


16.3.19
REGISTRAR